

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal the 8th February, 2024

No. HCM/1/96-BENCH/ : It is informed to all the Courts under the High Court of Manipur and members of the Bar that, vide order dated 19th January, 2024 passed in Civil Appeal No. 303 of 2024 titled *Kusha Duruka Vs. The State of Odisha*, the Hon'ble Supreme Court of India has passed certain directions w.r.t. application(s) filed for grant of bail and to streamline the proceedings thereby avoiding anomalies as given in '**Annexure-I**'.

The said practice direction given in '**Annexure-I**' is hereby brought to the notice of all concerned for compliance.

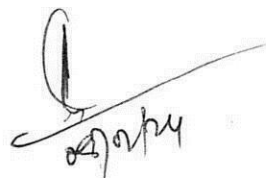
By Order etc.

Sd/-
(OJESH MUTUM)
REGISTRAR (JUDL)
HIGH COURT OF MANIPUR

Endt. No. HCM/1/96-BENCH/ 3856-75
Copy to:

Imphal, the 8th February, 2024

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, Judge, High Court of Manipur.
5. The Advocate General, Government of Manipur.
6. The Registrar General, High Court of Manipur.
7. The Member Secretary, MASLSA/Registrar (Vigilance), High Court of Manipur.
8. All the Courts/Tribunals/Boards under the High Court of Manipur.
9. The Government Advocates, Government of Manipur.
10. The Deputy Solicitor General of India, High Court of Manipur.
11. The Chairman, Bar Council of Manipur.
12. The President, High Court Bar Association, Manipur.
13. The President, AMBA, Manipur.
14. The Director (Prosecution), Govt. of Manipur.
15. The Joint Director, Manipur Judicial Academy.
16. All the Joint Registrars(Judl.)/Deputy Registrar (Judl.), High Court of Manipur.
- ✓ 17. The System Analysts, High Court of Manipur.
- He is requested to upload the same on official website.
18. The Superintendents (J-I, II, III & Bench)/Stamp Reporter, High Court of Manipur.
19. All the Court Masters, High Court of Manipur.
20. The Concerned/Guard File.



REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR

PRACTICE DIRECTIONS PURSUANT TO ORDER DATED 19.01.2024 PASSED BY HON'BLE SUPREME COURT IN CIVIL APPEAL NO. 303 TITLED KUSHA DURUKA VS. THE STATE OF ODISHA

1) To avoid any confusion in future it would be appropriate to mandatorily mention in the application(s) filed for grant of bail:

(i) Details and copies of order(s) passed in the earlier bail application(s) filed by the petitioner which have been already decided.

(ii) Details of any bail application(s) filed by the petitioner, which is pending either in any court, below the court in question or the higher court, and if none is pending, a clear statement to that effect has to be made.

2) All bail applications filed by the different accused in the same FIR should be listed before the same Judge except in cases where the Judge has superannuated or has been transferred or otherwise incapacitated to hear the matter.

3) In case it is mentioned on the top of the bail application or any other place which is clearly visible, that the application for bail is either first, second or third and so on, so that it is convenient for the court/higher court to appreciate the arguments in that light.

4) The registry of the concerned court should also annex a report generated from the system about decided or pending bail application(s) in the crime case in question. The same system needs to be followed even in the case of private complaints as all cases filed in the trial courts are assigned specific numbers (CNR No.), even if no FIR number is there.

5) It should be the duty of the Investigating Officer/any officer assisting the State Counsel in court to apprise him of the order(s), if any, passed by the court with reference to different bail applications or other proceedings in the same crime case. And the counsel appearing for the parties have to conduct themselves truly like officers of the Court.
